

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Jammu, the 2<sup>nd</sup> December, 2016**

**SRO 382** In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notification(s) issued in this behalf, the Government hereby appoint Shri. Y. P. Suman, KAS, Relief & Rehabilitation Commissioner (Migrant) Jammu to be the competent authority for issuance of Permanent Resident Certificate in respect of Kashmiri Migrants registered with the Relief Organization (Migrant) or with Resident Commissioner ,New Delhi.

**By order of the Government of Jammu and Kashmir**

**Sd/-**

**( Mohammad Ashraf Mir )**

**Commissioner /Secretary to Government,  
Revenue Department**

No: - Rev/LB/46/2004

Dated: - 2 - 12- 2016

Copy to the:-

- 1 Principal Resident Commissioner J&K, New Delhi.
- 2 Financial Commissioner, Revenue, J&K, Jammu.
- 3 Divisional Commissioner, Jammu
- 4 Secretary to Government, General Administration Deptt.
- 5 Relief & Rehabilitation Commissioner (Migrant) Jammu.
- 6 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 7 Director, Archives, Archaeology & Museums, J&K Jammu.
- 8 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 9 Pvt. Secretary to Minister for Revenue for information of the Honble Minister
- 10 Pvt. Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister
- 11 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
12. I/C Website for hoisting the said notification (SRO) on official website.
- 13 . Notification / Stock file.

  
(Ghulam Rasool) KAS

Deputy Secretary to Government  
Revenue Department